

**PROTECTION OF CIVIL RIGHTS  
(AMENDMENT) BILL\***

*(Amendment of Section 10, etc.)*

**SHRI R. R. BHOLE** (Bombay South Central): Sir, I beg to move for leave to introduce a Bill further to amend the Protection of Civil Rights Act, 1955.

**MR. CHAIRMAN:** The question is :

"That leave be granted to introduce a Bill further to amend the Protection of Civil Rights Act, 1955."

*The motion was adopted*

**SHRI R. R. BHOLE:** Sir, I introduce the Bill.

**POPULATION CONTROL (SMALL  
FAMILY PROMOTION AND MOTI-  
VATION) BILL\***

**SHRI KRUPASINDHU BHOI** (Sambalpur): Sir, I beg to move for leave to introduce a Bill to provide for small family promotion and motivation and other measures for population control.

**MR. CHAIRMAN:** The question is:

"That leave be granted to introduce a Bill to provide for small family promotion and motivation and other measures for population control."

*The motion was adopted.*

**SHRI KRUPASINDHU BHOI:** Sir, I introduce the Bill.

**COW SLAUGHTER PROHIBITION  
BILL\***

**श्री मोतीभाई आर० चौधरी(मेहसाना):**  
श्रीमन्, मैं प्रस्ताव करता हूँ कि गो-वध विषय का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

**MR. CHAIRMAN:** The question is :

"That leave be granted to introduce a Bill to provide for prohibition on killing of cows."

*The motion was adopted.*

**श्री मोती भाई आर० चौधरी :** मैं विधेयक को पुरःस्थापित करता हूँ ।

**PAYMENT OF GRATUITY (AMEND-  
MENT) BILL\***

*(Amendment of section 1, etc.)*

**SHRI K. RAMAMURTHY** (Krishnagiri): Sir, I beg to move for leave to introduce a Bill to amend the payment of Gratuity Act, 1972.

**MR. CHAIRMAN:** The question is :

"That leave be granted to introduce a Bill further to amend the payment of Gratuity Act, 1972."

*The motion was adopted*

**SHRI K. RAMAMURTHY:** Sir, I introduce the Bill.

**CONSTITUTION (AMENDMENT)  
BILL\***

*(Amendment of Eighth Schedule)*

**SHRI HARISH RAWAT** (Almora): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI HARISH RAWAT: Sir, I introduce the Bill.

15.37 hrs.

FREE LEGAL SERVICES BILL—  
by Shri Eduardo Faleiro  
*Contd.*

MR. CHAIRMAN: Now the House will take up item No. 19, further consideration of the motion moved by Shri Eduardo Faleiro on 5th March, 1982, namely:—

"That the Bill to provide free legal services to indigent persons in certain cases, be taken into consideration."

Shri M.C. Daga.

श्री मूलचन्द हागा (पाली) : सभापति महोदय, आज-कल न्याय मिलता है या बिकता है, इस पर तो मैं ज्यादा चर्चा नहीं करना चाहता, लेकिन यह तय है कि आज-कल न्याय मिलता नहीं है। यह बात मैं नहीं कह रहा हूँ।

Recently Mr. Justice P.N. Bhagwati has said this:

"Mr. Justice P. N. Bhagwati has frankly admitted that our legal system has become so expensive and suffers from so much delay that the poor are priced out of it. It is true that the cost of getting justice has gone so high that many times it is not prudent on the part of the poor to seek justice. People who cannot earn for themselves two square meals a day can ill afford such luxuries."

दूसरी बात उन्होंने यह कही है :—

"Secondly, in an attempt to avoid punishing the innocent, the judiciary has indeed stopped punishing guilty

persons, thereby indirectly helping the latter.

"Thirdly, our present system is so complicated and its obsolescent methods, procedures and equipment have added further to the delays. Added to this is the complete ignorance of law by the illiterate, who are totally at the mercy of the know-alls in a court of law."

"The failure of the judicial system to curb crime is illustrated by offences such as mass murders of Harijans, rape, dacoity, robbery and theft."

मैं कहना चाहता हूँ कि वदों और नारों से जो आस्था खड़ी की जाती है, वह टिकी नहीं रह सकती। पहले तो मैं अपने परम मित्र श्री फ़ैलीरो को धन्यवाद देता हूँ। उनका नाम जस्टिस वी के कृष्ण अय्यर और जस्टिस पी एन भगवती को श्रेणी में लिखा जाएगा, क्योंकि उन्होंने यह काम शुरू किया है। क्योंकि अब उन्होंने इस काम को शुरू किया है। सबसे पहले . . . . .

सभापति महोदय : आपका परामर्श है फ़ैलीरो साहब को कि अब लोकसभा को छोड़ दें।

श्री मूल चन्द हागा : आज से उनका नाम भी इसमें गिना जायेगा।

सभापति महोदय : नाम गिना जायेगा, यह तो दूसरी बात है।

श्री मूल चन्द हागा : किसी तरह से भी गरीबों को लीगल एड मिलनी चाहिए।

SHRI EDUARDO FALEIRO (Mormugao): Instead of my name, if Mr. Daga could amend by making the names of Mr. Kaushal and Mr. Rahim at the same level, it will be better. What we want is that the law should be passed. I hope the reply from the Minister will be positive to that effect.